

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 394 OF 2018 IN
DFR NO. 1052 OF 2018

Dated: 23rd March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Essar Power M.P.Limited	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s)	:	Mr. Alok Shankar Ms. Wayantara Mr. Sandeep Sahay Ms. Shruti Verma for EPML (Rep.)
Counsel for the Respondent(s)	:	Ms. Sanjana Dua for Ms. Suparna Srivastava for R-2

ORDER

IA No. 394 of 2018
(Appl. for condonation of delay in filing the appeal)

The learned counsel, Ms. Sanjana Dua, appearing for Ms. Suparna Srivastava, accepts notice on behalf of the second Respondent. Issue notice to Other Respondent Nos. 1, 3 to 5 returnable on 26.03.2018.

The learned counsel appearing for the appellant, Mr. Alok Shankar, submitted that in view of the urgency in the matter, he will undertake to take dasti notice to the other respondents and further undertake to file affidavit of service to the dasti notice to the respondent Nos. 1, 3 to 5 on 26.03.2018.

Submissions made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Registry is directed to post this instant application, IA No. 394 of 2018 for orders in the event learned counsel appearing for appellant files Affidavit of service.

List the matter on **26.03.2018** as requested.

(S.D. Dubey)
Technical Member
js/kt

(Justice N.K. Patil)
Judicial Member